

Misc. CrI. (Bail) case No. 563/2022

Sashi Prava Devi Vs State of Assam

11.11.2022

Petitioner filed hajira.

Today was fixed for C/D.

C/D received. Seen.

Brief fact of the case as stated in the FIR is that, on 19-10-2022 at about 11 a.m, the daughter of the informant Smti. Dharitri Devi (25 years) along with her daughter Shristi Prabha (1 and ½ years) went to Bank. They were at Assam Gramin Vikash Bank, Kawoimari till 1.30 p.m. As they did not come back in time husband of Dharitri Devi called her and told the informant over phone that one unknown person received the phone of Dharitri and told that Dharitri and Meghali were with the said unknown person and thereafter the phone was disconnected. Since then the mobile phone of Dharitri was found switched off.

Perused the C/D and the C.R. Heard Id. APP and Id. counsel for the petitioner.

On perusal of the C/D, it appears that the victim is a woman, major in age. She willfully went with the accused, now she came back and appeared before the P.S. The accused is in custody since 26-10-2022. Already the material witnesses are examined. Considering the above facts, it appears that releasing the accused on bail will not

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hamper and temper the investigation and the evidence and that, further detention of the accused is not necessary for the purpose of investigation. Hence, the accused Sri Sourav Nath is allowed to go on bail of Rs.20,000/- with a local surety of like amount, i/d jail hajot, subject to the conditions that :

- a) The accused shall make himself available before the I/O as and when called for and shall cooperate with the investigation;
- b) The accused shall not hamper and temper with the investigation and the evidences;
- c) The accused shall not, directly or indirectly, make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the court or to any police officer;
- d) The accused will not abscond;

Send back the C/D.

Send a copy of this order to the Id Elaka Magistrate.

Misc. (Crl) case is disposed of accordingly.